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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 279 OF 2024**

IN THE MATTER OF:

Dildeep Singh Basi

...Applicant

Versus

State of Punjab & Ors.

...Respondents

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NDOH:- 02.09.2025

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FILED BY:


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Place: New Delhi
Date: 29.08.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 279 OF 2024

IN THE MATTER OF:-

Dildeep Singh Basi ... Petitioners
Versus
State of Punjab & Ors. ... Respondents

AFFIDAVIT ON BEHALF OF MR. KULWANT SINGH, MANAGING
DIRECTOR OF M/S JANTA LAND PROMOTERS AND DEVELOPERS
LIMITED

I, Kulwant Singh S/o Shri Lal Singh aged about 64 years r/o A-1,
Sector-94 S.A.S. Nagar Mohali, do hereby solemnly affirm and state on
oath as under:

1. That I am the Managing Director of Respondent No. 6, i.e., M/s
Janta Land Promoters and Developers Limited ("JLPL"). I am
filing the present affidavit pursuant to the order of this Hon'ble
Tribunal dated 2.7.2025.

For JANTA LAND PROMOTERS PVT. LTD.

Kulwant Singh

MANAGING DIRECTOR

ATTESTED

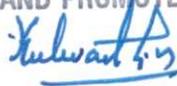
NOTARY DERABASSI
DISTT. S.A.S. NAGAR

29 AUG 2025

2. At the outset, I deny all the allegations, averments and contentions made in the present Original Application unless specifically admitted hereinafter.
3. I understand that a majority of the allegations in the present Original Application relate to the authorities who have already been impleaded as Respondents by this Hon'ble Tribunal, and they do not relate to Respondent No. 6, i.e., JLPL.
4. I understand that the limited allegation, as against the Respondent No. 6, i.e., JLPL in the Original Application, is to the effect that *“the realignment scheme of N Choe appears to benefit only a select few individuals, particularly the company known as Janta Land Promoters and Developers Limited (JLPL)”*.
5. The above allegation is denied in its entirety. It is brought to the notice of this Hon'ble Tribunal that Respondent No. 3, i.e., Greater Mohali Area Development Authority (**“GMADA”**), has already clarified that the proposed realignment will be in the interest of GMADA, and not in the interest of any private persons. In this regard, Respondent No. 3, i.e. GMADA's reply dated 1.11.2024, specifically states as follows:

“17. ... Therefore, allegations made by the Applicants that the re-alignment of chai nala will benefit certain private people are wrong and baseless. Infact, with the acquisition of land for chai nala as per

For JANTA LAND PROMOTERS PVT. LTD.

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MANAGING DIRECTOR

notified Master Plan and re-alignment/channellisation of existing chai nala, GMADA be able to develop its 86 acres of land falling in these sectors is rendered useless.” [para 17 / p. 46 of the Pleadings]

6. To remove any ambiguity in relation to any alleged benefit derived by Respondent No. 6, i.e., JLPL, on account of the proposed realignment, it is specifically clarified that Respondent No. 6, i.e., JLPL, has no objection in either of the scenarios, i.e.:
- (i) If the proposed realignment initiated by the authorities is carried out in terms of the existing proposal by the authorities; or
 - (ii) If the proposed realignment is not carried out, and the existing alignment is left undisturbed as prayed for by the Original Applicant.
7. As is evident from the stand taken above, the proposed realignment was not carried out to benefit Respondent No. 6, i.e., JLPL, and the allegation made in the Original Application that the proposed realignment was being carried out to benefit Respondent No. 6, i.e., JLPL, is completely unfounded.
8. In view of the above, while it submitted that the present Original Application is based on completely unfounded allegations and liable to be dismissed, it is clarified that Respondent No. 6, i.e.,


MANAGING DIRECTOR

JLPL has no objection in either scenario, i.e., (i) if the proposed realignment initiated by the authorities is carried out; or (ii) if the existing alignment is left undisturbed as prayed for by the Original Applicant.

For JANTA LAND PROMOTERS PVT. LTD.

[Signature]

DEPONENT

MANAGING DIRECTOR

VERIFICATION:

29 AUG 2025

Verified at New Delhi on this the 29th day of August, 2025, that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed there from.

(Solemnly affirmed at on this 29th day of August, 2025).

For JANTA LAND PROMOTERS PVT. LTD.

[Signature]

MANAGING DIRECTOR

DEPONENT



ATTESTED

NOTARY DERABASSI

S.A.S. NAGAR

Certified that the Affidavit/SPA/GPA/ has been readover & explained to the Deponent / Executants who seemed perfectly to understand the same at the time of making thereof.



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SUBODH SINGH <subodhsingh344@gmail.com> **5**

Advance Service of Affidavit in OA No. 279 of 2024 -Dildeep Singh Basi Vs. State of Punjab and Ors.

1 message

SUBODH SINGH <subodhsingh344@gmail.com>
To: Er.dildeepbasi@gmail.com
Cc: AK Chambers <office@akchambers.in>

Fri, Aug 29, 2025 at 6:37 PM

Dear Sir/Madam,

Please find attached Affidavit on behalf of the Respondent No. 6 (Mr. Kulwant Singh, Managing Director of M/s. Janta Land Promoters and Developers Ltd.).

Please acknowledge the receipt.

--

Regards & Thanks**Subodh Kumar, Clerk**

Mob:- 9891581099

Office of:-**Aabhas Kshetarpal, Advocate on Record**

C-363, Defence Colony

New Delhi-110024

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 **Dildeep Singh Basi -Affidavit.pdf**
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